

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 5081
TO BE ANSWERED ON 03.04.2023**

EPFO CONTRIBUTORS

**†5081. DR. MANOJ RAJORIA:
SHRIMATI KESHARI DEVI PATEL:
SHRIMATI RANJEETA KOLI:
SHRI SUMEDHANAND SARASWATI:
DR. CHANDRA SEN JADON:
DR. SANGHMITRA MAURYA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of EPFO contributors in the country;**
- (b) whether the Government has made it mandatory to get one UAN number for each employee of an organization registered under EPFO and if so, the details thereof;**
- (c) the number of details of the organizations not following the EPFO guidelines in the country;**
- (d) whether the Government has taken any action against the said companies and if so, the details thereof; and**
- (e) the total number of employees regularly contributing to the EPF, State-wise, particularly of Phulpur, Firozabad and Badaun parliamentary constituencies in Uttar Pradesh?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The total number of members for which contribution has been received by Employees' Provident Fund Organisation (EPFO) in respect of any wage month of current Financial Year (wage months from March, 2022 to February, 2023) and have not exited as on 22.03.2023 is 5,92,92,900.

Contd..2/-

(b): Yes Sir. In order to make Employees' Provident Fund (EPF) accounts portable, EPFO launched the facility of Universal Account Number (UAN) in 2014. UAN is a unique number that is allotted to the EPFO members who contribute towards their EPF contribution. UAN is a mandatory requirement for each employee. All the withdrawals and other payment of advances to the individual EPF members are regulated against the individual UANs.

(c) & (d): The employers of covered establishments under Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952 are required to file electronic challan-cum-return (ECR) in respect of all their eligible employees and remit the dues within 15 days of close of wage month. In the event of non-filing of ECR, the employers are alerted through SMS/e-mail to remit the dues and if compliance is not made, action is taken to inspect the records of establishments, assess the amount in default by quasi-judicial process under Section 7A of the EPF & MP Act, 1952 and recover the assessed dues. Penalty is imposed under Section 14B of the Act for wilful default in payment of dues. The details of the actions taken against defaulters to secure compliance during the Financial Year (FY) 2021-22 are as under:

Details of Action	Total cases	Cases disposed/ decided during FY 2021-22
(1)	(2)	(3)
Inquiries under section 7A: For deciding applicability of the EPF and MP Act in case of disputes or for determination of amounts due from any employer under the provisions of the said Act.	16,849	6,797
Inquiries under section 14B: Levy of damages, as a penalty, for belated remittance of contributions.	59,912	40,765
Action under section 14: Filing of prosecution against the defaulting employers before the appropriate courts of law.	27,016	3,386

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(e): The details of State/UT-wise, [including details of the Firozabad, Badaun and Prayagraj (Phulpur only) districts of Uttar Pradesh] total number of members for which contribution has been received in respect of any wage month of current Financial Year (wage months from March, 2022 to February, 2023) and have not exited as on 22.03.2023 are at Annexure.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF LOK SABHA UNSTARRED QUESTION NO. 5081 FOR REPLY ON 03.04.2023 BY HON'BLE MPs DR. MANOJ RAJORIA, SHRIMATI KESHARI DEVI PATEL, SHRIMATI RANJEETA KOLI, SHRI SUMEDHANAND SARASWATI, DR. CHANDRA SEN JADON, DR. SANGHMITRA MAURYA REGARDING 'EPFO Contributors'.

State/UT-wise details, [including details of the Firozabad, Badaun and Prayagraj (Phulpur only) districts of Uttar Pradesh] of the total number of members for which contribution has been received in respect of any wage month of current Financial Year (wage months from March, 2022 to February, 2023) and have not exited as on 22.03.2023.	
State/UT	Number of members
ANDAMAN AND NICOBAR ISLANDS	20,456
ANDHRA PRADESH	14,81,255
ARUNACHAL PRADESH	11,135
ASSAM	3,50,456
BIHAR	11,40,146
CHANDIGARH	5,85,067
CHHATTISGARH	6,24,940
DELHI	37,88,071
GOA	2,50,291
GUJARAT	43,57,096
HARYANA	34,45,706
HIMACHAL PRADESH	4,25,602
JAMMU AND KASHMIR	1,95,440
JHARKHAND	6,20,249
KARNATAKA	68,51,984
KERALA	12,33,577
LADAKH	2,135
MADHYA PRADESH	14,37,252
MAHARASHTRA	1,18,04,749
MANIPUR	17,184
MEGHALAYA	37,338
MIZORAM	4,275
NAGALAND	11,424
ODISHA	10,32,765
PUNJAB	8,19,345
RAJASTHAN	16,54,996
SIKKIM	30,608
TAMIL NADU	65,30,722
TELANGANA	37,80,706
TRIPURA	34,983
	30,53,984
UTTAR PRADESH	Firozabad (17,537), Badaun (4,663) and Prayagraj (Phulpur only)(61)
UTTARAKHAND	7,09,642
WEST BENGAL	29,49,321
Total	5,92,92,900
